

in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

### MERCHANT SHIPPING (SECOND AMENDMENT) BILL

As RETURNED BY RAJYA SABHA WITH AMENDMENTS

SECRETARY: Sir I lay on the Table of the House the Merchant Shipping (Second Amendment) Bill, 1978, which has been returned by Rajya Sabha with amendments.

SHRI VAYALAR RAVI (Chirayinkil): You have made your observation and I fully agree.

MR. SPEAKER: You can raise it during the budget discussion.

SHRI VAYALAR RAVI: I fully agree with your observation that it is not a question of privilege. There were two cases in the British House of Commons, one in 1947 and another in 1936. At that time the Chancellor of the Exchequer admitted that he leaked out the secret. It is only a question of a parliamentary committee enquiring into it. There is similarity.

MR. SPEAKER: There are two conflicting decisions, one given by Mr. Ananthasayanam Ayyangar and another given earlier, I have not gone into that matter, because I did not want to go into that matter. It is for the House to decide.

SHRI VASANT SATHE (Akola): How will you give an opportunity to the House?

MR. SPEAKER: If there is some provision under the rule, it can be considered.

SHRI VASANT SATHE: We will give notice of a motion.

SHRI EDUARDO FALÉIRO (Morugao): What about the notice I have given?

MR. SPEAKER: I have got the reply. I am examining it. Probably I will take it up tomorrow.

श्री एदुवो फालैरो (मोरुगाओ) : क्या मेरा व्यवस्था का प्रश्न है। कल दो जवबमेंट मानलेंगे। कल दो बड़े प्रदर्रम हुए।

MR. SPEAKER: That is not a pending matter.

श्री एदुवो फालैरो : मेरी बात सुन लीजिए। आप सुनने नहीं हैं। कल दो निकले। एक जूसुस विधायी परिषद का निकला था और एक प्रदर्रम आदनीय एम्बेसी के सामने हुआ। यह एक अन्तर्राष्ट्रीय मसला है, बीयतनाम पर हमला हुआ है, वह एक अन्तर्राष्ट्रीय मामला है और पूरी दुनिया की ओ-तिहाई तरीक जनता का मामला है। (ब्यवधान)

MR. SPEAKER: How can that be a point of order? You can give any other notice. By merely mentioning that it is a point of order, it does not become a point of order. Which rule has been breached? There must be a pending matter.

श्री एदुवो फालैरो : मेरा प्वाइन्ट ऑर्डर ब्रैक है। पहले जो मैं कह रहा हूँ, उस को सुन लीजिए और समझ लीजिए। यह पूरी दुनिया की जो मासूम को तिहाई जनता है, जो गरीब है, उस का मामला है। देश भर की सारी पार्टियों के लोग बहाने गये और उन्होंने बहाने पर प्रदर्रम किया। इस तरह से पक्षपातपूर्ण तरीके से रेडियो और टेलीविजन पर प्रचार चलता है। एक तरफ बोडा सा मामला है और दूसरी तरफ दुनिया भर के लोगों का मामला है।

SHRI KANWAR LAL GUPTA (Delhi Sadar): Will you allow this sort of statement?

MR. SPEAKER: Mr. Yadav, I have been repeatedly telling you that a point of order arises when a matter is pending, which is being discussed in the House. You have other procedures. You may give notice and I will consider it.

श्री कानवर लाल गुप्ता : मैं बलन से लिख कर दे दूंगा